

- (v) Report of the Indore Ujjain Kshetriya Gramin Bank, Ujjain, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-336/91]

- (vi) Report of the Fatehpur Kshetriya Gramin Bank, Fatehpur, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-337/91]

- (vii) Report of the Bardhaman Gamin Bank, Burdwan, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-338/91]

- (viii) Report of the Farrukhabad Gramin Bank, Farrukhabad, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-339/91]

- (ix) Report of the Tripura Gramin Bank, Agartala, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-340/91]

- (x) Report of the Kashi Gramin Bank, Varanasi, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-341/91]

- (xi) Report of the Chhatrasal Gramin Bank, Orai, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-342/91]

- (xii) Report of the Mizoram Rural Bank, Aizawl, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-343/91]

- (xiii) Report of the Hazaribagh Kshetriya Gramin Bank, Hazaribagh for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-344/91]

- (xiv) Report of the Champaran Kshetriya Gramin Bank, Motihari, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-345/91]

- (xv) Report of the Pragjyotish Gaonlia Bank, Malbari, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-346/91]

Notifications under Income Tax Act, 1961 and Central Excises and Salt Tax, 1944 etc.

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI RAMESHWAR THAKUR) :  
Sir, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

- (i) The Income-tax (Sixteenth Amendment) Rules, 1990 published in Notification No. S.O. 959(E) in Gazette of India dated the 26th December, 1990.

- (ii) The Income-tax (Fourth Amendment) Rules, 1991 published in Notification

- No. S.O. 90(E) in Gazette of India dated the 13th February, 1991.
- (iii) The Income-tax (Fifth Amendment) Rules, 1991 published in Notification No. S.O. 127(E) in Gazette of India dated the 25th February, 1991.
- (iv) The Income-tax (Sixth Amendment) Rules, 1991 published in Notification No. S.O. 148(E) in Gazette of India dated the 28th February, 1991.
- (v) The Income-tax (Seventh Amendment) Rules, 1991 published in Notification No. S.O. 220(E) in Gazette of India dated the 26th March, 1991.
- (vi) The Income-tax (Eighth Amendment) Rules, 1991 published in Notification No. S.O. 258(E) in Gazette of India dated the 12th April, 1991.
- (vii) The Income-tax (Ninth Amendment) Rules, 1991 published in Notification No. S.O. 340(E) in Gazette of India dated the 16th May, 1991.

[Placed in Library. See No. LT-347 91]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 828(E) published in Gazette of India dated the 10th October, 1990 together with an explanatory memorandum seeking to waive payment of excise duty on printing frames when used in the factory of production in the printing of textile fabrics for the period from the 28th February, 1986 to the 2nd September, 1987.
- (ii) G.S.R. 829(E) published in Gazette of India dated the 10th October, 1990 toge-

ther with an explanatory memorandum seeking to waive payment of excise duty on parts of headgear for the period commencing from the 1st March, 1986 to the 1st May, 1988.

- (iii) G.S.R. 852(E) published in Gazette of India dated the 22nd October, 1990 together with an explanatory memorandum seeking to waive payment of excise duty on paper or paper board required in the manufacture of low density polyethylene coated paper or paper board to be used for packaging of milk for the period from the 28th February, 1986 to the 4th June, 1987 together with a corrigendum thereto published in Notification No. G.S.R. 1002(E) dated the 26th December, 1990.
- (iv) G.S.R. 911(E) published in Gazette of India dated the 15th November, 1990 together with an explanatory memorandum seeking to waive payment of excise duty in excess of that leviable on permanent magnets under Notification No. 160 86 on articles intended to become permanent magnets for the period from the 1st March, 1986 to the 15th November, 1988.
- (v) G.S.R. 53(E) published in Gazette of India dated the 30th January, 1991 together with an explanatory memorandum seeking to waive payment of excise duty on Copper Wire Rods manufactured out of duty paid Copper Wire Bars for the period from the 13th May, 1969 to the 1st August, 1984.
- (vi) G.S.R. 57(E) published in Gazette of India dated the 6th February, 1991 together with an explanatory

- memorandum seeking to waive payment of excise duty on cold formed or cold finished steel bars commonly known as Bright Bars when made from duty paid inputs on which credit of duty had not been availed of for the period from the 1st March, 1988 to the 19th May, 1988.
- (vii) The Central Excise (Amendment Rules, 1991 published in Notification No. G.S.R. 72 (E) in Gazette of India dated the 15th February, 1991.
- (viii) G.S.R. 156(E) published in Gazette of India dated the 20th March, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 23 90-CE, dated the 18th June, 1990.
- (ix) G.S.R. 271(E) published in Gazette of India dated the 8th May, 1991 together with an explanatory memorandum providing that in accordance with the general practice that was prevalent at the relevant time the whole of the duty of excise and special duty of excise not paid in respect of Copper Oxy Chloride shall not be required to be paid during the period from the 28th February, 1986 to the 19th March, 1990.
- (x) G.S.R. 51(E) published in Gazette of India dated the 29th January, 1991 together with an explanatory note seeking to extend inter warehousing movement of mineral oil products without payment of duty to and from Karwar in Karnataka State.
- (xi) G.S.R. 27(E) published in Gazette of India dated the 25th January, 1991 together with an explanatory note seeking to extend the boundaries of the Madras Export Processing Zone so as to include more area therein.
- (xii) G.S.R. 88(E) published in Gazette of India dated the 25th February, 1991 together with an explanatory memorandum seeking to waive payment of excise duty on parts consumed within the factory of production for the manufacture of Solar and other non-convention energy based products systems specified in the Table to the Notification No. 120-81-CE, dated the 15th May, 1991 for the period from the 28th February, 1986 to the 24th May, 1988.
- (xiii) The Central Excise (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 242(E) in Gazette of India dated the 26th April, 1991.
- (xiv) G.S.R. 245(E) published in Gazette of India dated the 30th April, 1991 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the duty of excise payable on Potato Wefers which was not being levied during the period from the 28th February, 1986 to the 20th May, 1987.
- (xv) G.S.R. 252(E) published in Gazette of India dated the 2nd May, 1991 together with an explanatory memorandum seeking to provide that in accordance with the general practice that was prevalent at the relevant time, the excise duty payable on fruit pulp based drinks in excess of the duty paid at the rate applicable to heading No. 20 01 during

the period from the 28th March, 1988 to the 19th March, 1990.

(xvi) The Central Excise (Third Amendment) Rules, 1991 published in Notification No. G.S.R. 321(E) in Gazette of India dated the 28th June, 1990.

(xvii) G.S.R. 325(E) published in Gazette of India dated the 2nd July, 1991 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty payable on unprocessed cotton fabrics manufactured on powerlooms during the period from the 15th July, 1977 to the 16th March, 1985 shall not required to be paid.

(xviii) The Central Excise (Forth Amendment) Rules, 1991 published in Notification No. G.S.R. 337(E) in Gazette of India dated the 11th July, 1991.

(xix) The Central Excise (Fifth Amendment) Rules, 1991 published in Notification No. G.S.R. 344(E) in Gazette of India dated the 18th July, 1991.

[Placed in Library. See No. LT-348/91]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1990 published in Notification No. G.S.R. 993(E) in Gazette of India dated the 21st December, 1990 together with an explanatory memorandum.

(ii) G.S.R. 79(E) published in Gazette of India dated the 18th February, 1991 toge-

ther with an explanatory memorandum regarding exemption to Roundabouts, swings and other fairground amusement and parts and accessories thereof when imported into India for setting up of amusement parks from the basic customs duty in excess of 45 per cent *ad valorem* and the whole of the additional duty of customs leviable thereon.

(iii) G.S.R. 155(E) published in Gazette of India dated the 20th March, 1991 together with an explanatory memorandum rescinding the notification No. 258/90-Cus., dated the 23rd October, 1990.

(iv) G.S.R. 175(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Notification.

(v) G.S.R. 176(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum seeking to extend the validity of certain notifications mentioned in the list annexed to the Notification upto 31st March, 1992.

(vi) G.S.R. 177(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum extending the validity of Notification No. 522/86-Cus., dated the 31st December, 1986 upto 31st March, 1992.

(vii) G.S.R. 178(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum making certain amendments to Notification No. 64/90-Cus., dated the 20th March, 1990 so as to

extend the validity of exemption without any time limit.

- (viii) G.S.R. 243(E) published in Gazette of India dated the 29th April, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 203/90-Cus., dated the 21st June, 1990.
- (ix) G.S.R. 284(E) published in Gazette of India dated the 30th May, 1991 together with an explanatory memorandum declaring that the whole of the material specified in the Table annexed to Notification as is contained in the goods manufactured in India and exported outside India shall be deemed to be imported material.
- (x) G.S.R. 327(E) published in Gazette of India dated the 3rd July, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or vice-versa.
- (xi) G.S.R. 329(E) published in Gazette of India dated the 5th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 252/83-Cus., dated the 27th August, 1983.
- (xii) G.S.R. 330(E) published in Gazette of India dated the 5th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 16/90-Cus., dated the 16th April, 1990.
- (xiii) G.S.R. 331(E) published in Gazette of India dated the 5th July, 1991 together with an explanatory memorandum making certain

amendments to the Notification No. 17/90-Cus., dated the 6th April, 1990.

- (xiv) G.S.R. 336(E) published in Gazette of India dated the 10th July, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or vice-versa.
- (xv) S.O. 426(E) published in Gazette of India dated the 27th June, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xvi) S.O. 443(E) published in Gazette of India dated the 2nd July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

[Placed in Library. See No. LT-349/91]

**Annual Report of and Review on the working of Overseas Construction Council of India for 1989-90 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED) : Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India for the year 1989-90 with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-350/91]